

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Customs Appeal No. 20012 of 2020

(Arising out of Order-in-Appeal No. 545/2019-ADC dated
30/09/2019 passed by Additional Commissioner of
CUSTOMS, BANGALORE-I)

Alexander Nathan

R/at No 5/1 1st Floor
H T Lane Sri M V Nagar
Kalkere Main Road
Ramamurthy Nagar
BENGALURU - 560016
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Customs
Bangalore-cus**

C.R. BUILDING, QUEENS ROAD,
P.B.NO. 5400,
BANGALORE - 560001
KARNATAKA

Respondent(s)

Appearance:

Shri B V MANJUNATHA ADV

HARA ASSOCIATES NO 58 COTTONPET MAIN
ROAD
BANGALORE - 580053
KARNATAKA

For the Appellant

**Shri P. Gopakumar, Jt.
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

Final Order No. 20061 / 2021

Date of Hearing: 08/03/2021

Date of Decision: 08/03/2021

Per : S.S GARG

Learned counsel Shri B.V. Manjunatha appearing on behalf of the appellant states that he has wrongly filed the appeal before this Tribunal and wants to withdraw the same with a liberty to file the same before the

competent authority. Prayer is allowed. The present appeal is dismissed as withdrawn with a liberty to file the same before the competent court of law.

(Order was pronounced and dictated
in Open Court on **08/03/2021**)

(S.S GARG)
JUDICIAL MEMBER

Raja...